अध्यक्ष महोदय : आर्डर, आर्डर । माननीय सदस्य की उंगली भी बहुत ज्यादा तेज हैं ।

श्री लाल बहादुर शास्त्री : आप ने मुझे सवाल के पहले हिस्से का जवाब देने के लिए कहा है । मैंने शक की बात कही थी । इस सिलसिले में जो कुछ बातें सामने आती हैं, उनसे शक पैदा होता है । लेकिन चूंकि ये बड़ी नाजुक बातें हैं, इसलिये जब तक इस बारे में पूरी तरह से जानकारी न हो, तब तक उन पर राय दे देना, या कुछ कह देना सहल नहीं है । इसलिये इस विषय में काफ़ी जांच-पड़ताल करनी पड़ेगी ।

मैं इतना और कहना चाहता हूं कि अभी मैंने इस बात का आदेश दिया है—और शायद वह जल्दी हो जायगा—कि दूसरे सूबों के पुलिस अफ़सर ऊंचे दर्जे के पुलिस अफ़सर को बुलाकर उनसे जांच कराई जाये । माननीय सदस्य, श्री वाजपाई, को दिल्ली एडमिनिस्ट्रेशन के बारे में परेशानी है । इस लिए मैं उनके जवाब में निवेदन करना चाहता हूं कि मैं इस बात का भी इन्तजाम करना चाहता हूं कि बाहर के लोग यहां आयें और इस मामले की जांच करें ।

श्री रामसेवक यादव : मैं जानना चाहता हूं कि पुलिस को जानकारी हासिल करने में इसलिये तो दिक्कत तो नहीं हो रही है कि ..... (*Interruptions*)

एक माननीय सदस्य : माननीय सदस्य उंगली न दिखायें । (*Interruptions*)

श्री रामसेवक यादव : मैं बहुत अदब के साथ निवेदन करना चाहता हूं कि अगर यहा पर इस प्रकार की बंदिशें और कवायद लगाये जायेंगे.........

अध्यक्ष महोदय : माननीय सदस्य सवाल करें ।

श्री रामसेवक यादव : ...... कि कोई हाथ नहीं हिला सकता है, तो यह लोक सभा न रह जाकर कोई मुग़ल दरबार न जायगा ।

अध्यक्ष महोदय : माननीय सदस्य सवाल करना चाहते हैं या नहीं ?

श्री रामसेवक यादव : सवाल तो करूंगा ।

मैं माननीय मन्त्री जी से यह जानन चाहता हूं कि ऐसा तो नहीं है कि यहां पर कोई राजनीतिक दल उन लोगों की मदद करता हो, इसलिये पुलिस या दूसरे सरकारी अधिकारियों को पता लगाने में और उनको सजा दिलाने में दिक्कत हो रही हो ।

श्री लाल बहादुर शास्त्री : जी नहीं । जहां तक हमें पता है, किसी राजनीतिक दल का इसमें कोई दखल नहीं है और नही किसी ने कोई मदद की है ।

Mr. Speaker: Shri Koya wants to put a question? No.

Some Hon. Members *rose*—

Mr. Speaker: Enough has been said. Papers to be laid on the Table.

12.25 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE MERCHANT SHIPPING ACT.

The Minister of Shipping in the Ministry of Transport and Communication (Shri Raj Bahadur): I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—

(i) The Shipping Development Fund Committee (General)

Rules, 1960 published in Notification No. G.S.R. 938 dated the 13th August, 1960. [Placed in Library, see No. LT-112/62].

(ii) The Shipping Development Fund Committee (General) Amendment Rules, 1960 published in Notification No. G.S.R. 1267 dated the 29th October, 1960. [Placed in Library, see No. LT-113/62].

(iii) The Merchant Shipping (Carriage of Medical Officers) Rules, 1961 published in Notification No. G.S.R. 987 dated the 29th July, 1961. [Placed in Library, see No. LT-114/62].

(iv) The Merchant Shipping (Apprenticeship to Sea Service) Amendment Rules, 1961 published in Notification No. G.S.R. 1265 dated the 14th October, 1961. [Placed in Library, see No. LT-115/62].

(v) The Merchant Shipping (Registration of Sailing Vessels) Amendment Rules, 1961 published in Notification No. G.S.R. 1347 dated the 4th November, 1961. [Placed in Library, see No. LT-116/62].

(vi) The Merchant Shipping (Registration of Indian Ships) Amendment Rules, 1961 published in Notification No. G.S.R. 1348 dated the 4th November, 1961. [Placed in Library, see No. LT-117/62].

(vii) The Merchant Shipping (Certificate of Competency) Rules, 1961 published in Notification No. G.S.R. 1510 dated the 23rd December, 1961. [Placed in Library, see No. LT-118/62].

(viii) The Shipping Development Fund Committee (General) Amendment Rules, 1962 published in Notification No. G.S.R. 167 dated the 10th February, 1962. [Placed in Library, see No. LT-119/62].

(ix) The Shipping Development Fund Committee (General) Second Amendment Rules, 1962 published in Notification No. G.S.R. 209 dated the 17th February, 1962. [Placed in Library, see No. LT-120/62].

(x) The Shipping Development Fund Committee (General) Third Amendment Rules, 1962 published in Notification No. G.S.R. 296 dated the 10th March, 1962. [Placed in Library, see No. LT-121/62].

ORDER UNDER THE ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Food (Shri A. M. Thomas): I beg to lay on the Table a copy each of the following Orders under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Roller Mills Wheat Products (Price Control) Amendment Order, 1962 published in Notification No. G.S.R. 637 dated the 8th May, 1962. [Placed in library See No. LT-122/62].

(ii) The Rice (Madhya Pradesh) Price control (Fourth Amendment) Order, 1962 published in Notification No. G.S.R. 671, dated the 10th May, 1962 [Placed in library See No. LT-123/62].

(iii) The Rice (Punjab) Second Price Control (Third Amendment) Order, 1962 published in Notification No. G.S.R. 673 dated the 10th May, 1962 [Placed in library See No. LT-124/62].